

उपसभापति: आपने मूव ही नहीं किया है। आपको कानून सिखाना पड़ेगा। जब तक आप अमेंडमेंट मूव नहीं करेंगे तब तक विद्वद् भी नहीं कर सकते हैं।

I have not permitted you to move it.

We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MADAN LAL KHURANA: Madam, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

**THE SALARIES AND ALLOWANCES
OF OFFICERS OF PARLIAMENT
(AMENDMENT) BILL, 1998**

THE MINISTER OF PARLIAMENTARY
AFFAIRS (SHRI MADAN LAL KHURANA):
Madam, I beg to move:

"That the Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953, as passed by Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Now we shall take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MADAN LAL KHURANA: Madam, I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

**THE GOVERNORS (EMOLUMENTS
ALLOWANCES AND PRIVILEGES)
AMENDMENT BILL, 1998.**

THE MINISTER OF HOME AFFAIRS
(SHRI L.K. ADVANI): Madam, I beg to move:

"That the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, as passed by Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI L.K. ADVANI: Madam, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

**THE PRESIDENT'S EMOLUMENTS
AND PENSION (AMENDMENT)
BILL, 1998**

THE MINISTER OF HOME AFFAIRS
(SHRI L.K. ADVANI): Madam, I move"

"That the Bill further to amend the President's Emoluments and Pension Act, 1951, as passed by Lok Sabha be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI L.K. ADVANI: Madam, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

**ANNOUNCEMENT RE. CANCEL-
LATION OF SITTINGS ON 13TH
AND 14TH AUGUST, 1998**

THE DEPUTY CHAIRMAN: Before I ask the Minister of Civil Aviation to make his statement, I have to make an announcement.